



NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 13.12.2022 at 02.30 PM THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI. L.N. GUPTA, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/161(CHE)/2022
NAME OF THE PETITIONER(S) : A.K.R Finance Ltd & Anr
-Vs-
NAME OF THE RESPONDENTS : S&S Power Switchgear Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

The Petitioner is represented by the Ld. Counsel Mr. A.G Sathyanarayana and the Respondent is represented by the Ld. Counsel Mr. Bhagavath Krishnan through video conferencing mode.


Both the Counsels state that the settlement Application has been filed vide Diary No. 6468/2022 on 13.12.2022.

Further, both the Counsels have written in the chat box that "The matter has been settled by the Parties. The Memorandum of Compromise has been filed vide Diary No. 6468/2022 on 13.12.2022". The same is taken on record.

Accordingly, CP(IB)/161(CHE)/2022 **dismissed as withdrawn with no liberty.**


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(L.N. GUPTA)
MEMBER (TECHNICAL)


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(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT